GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:3263
ANSWERED ON:15.04.2010
LEVY OF DEVELOPMENT FEE ON PASSENGERS
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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Delhi International Airport Limited (DIAL) is levying heavy development tax on the passengers for development of Delhi International Airport and the GMR infrastructure company is reaping the profits;
- (b) if so, the details thereof;
- (c) whether Indira Gandhi International Airport at Delhi was privatized with the view that private company GMR Group will carry out its over all development;
- (d) if so, the basis on which such airport development tax has been imposed upon the passengers alongwith the details thereof;
- (e) the total amount of funds collected by GMR DIAL in the form of development tax at the Delhi International Airport till 31 January, 2010:
- (f) whether audit of DIAL is being conducted by the Auditor General of India; and
- (g) if not, the name and the details of the company engaged for auditing DIAL?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

- (a), (b), (c) & (d): IGI Airport, New Delhi has been restructured through joint venture route and the airport has been leased to the Joint Venture Company, namely M/s Delhi International Airport Pvt. Ltd (DIAL) for a period of 30 year (further extandable of another 30 years. DIAL has prepared a Master Plan for modernisation of the airport to world class standards. In order to bridge the funding gap of Rs. 1827 crores and keeping in view the paramount importance of completing the project in time, the Government have, in terms of Section 22A of the AAI Act 1994, approved, purely on an ad-hoc basis, the levy of Development Fee (DF) @ Rs.1300/- per departing international passenger and @ Rs.200/- per departing domestic passenger with effect from 01.03.2009, for a period of 36 months. Funds collected through the levy can be utilised only for the construction of such aeronautical assets which will be transferred by DIAL to AAI upon completion of lease period.
- (e) M/s DIAL has collected an amount of Rs.503.52 crores as DF upto the month of January,2010.
- (f)&(g): Audit of the DIAL is being conducted by SR Batliboi & Associates and Brahmayya & Company, appointed jointly by AAI and DIAL. However, the receipt of DF and utilization thereof is being audited by an Independent Auditornamely M/s Thakur Vaidyanath Aiyar & Co., Chartered Accountants, appointed by AAI.